

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAVIGATOR DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Navigator Developers Private Limited
2.	Date of incorporation of corporate debtor	September 10, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064676
5.	Address of the registered office and principal office (if any) of corporate debtor	C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi Tamil Nadu - 628008
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7.	Estimated date of closure of insolvency resolution process	September 26, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: cirp.navigatordevelopers@gmail.com
11.	Last date for submission of claims	April 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://pandk.in/ibc-pk/ https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Navigator Developers Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023)

The creditors of Navigator Developers Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

NIA joins probe into Elathur train arson attack case

3-member team will inspect crime spot; ADGP says suspect's info is being collected

EXPRESS NEWS SERVICE @Kozhikode/Lucknow

THE National Investigation Agency (NIA) has joined the probe into the Elathur train arson attack case, which is also exploring the possibility of a terror angle. On Tuesday, a three-member team of the NIA inspected the D1 and D2 compartments of the Alappuzha-Kannur Express train, where the attack took place, and is expected to visit the crime spot at Elathur soon. The Anti-Terrorism Squad (ATS) at the national level is also investigating the details of the suspect in Noida. However, it is yet to be declared a terror act.

The investigation has just begun and it is at a preliminary level. The police are gathering maximum information about Shahrukh Saifi, who is suspected to be the accused.

ADGP Ajith Kumar

The search for the suspect in the case in which three people lost their lives and nine others suffered burn injuries is being conducted by an 18-member special investigation team comprising Railway and the state police.

ADGP Ajith Kumar, who is overseeing the investigation, stated that multiple teams have been formed to locate the accused, but the investigation is still in its early stages. "The investigation has just begun and it is at a preliminary level. Further information can only be provided as the investigation progresses. The police are gathering maximum information about Shahrukh Saifi, who is

suspected to be the accused," he said.

While there are unverified reports about the suspect's arrest in Kannur, two officers of the Railway Police Force (RPF) reached Noida and Ghaziabad, on Tuesday, in search of the suspect. Earlier in the day, sources had claimed that a person suspected to be the prime accused was taken into custody by the Ghaziabad wing of UP ATS but later in the day, UP ATS chief Naveen Arora denied it.

According to a source, suspect Shahrukh Saifi has addresses in both Noida and Haryana. Adding to the suspense, there are reports that the suspect had reached Kerala only recently. However, the probe agencies are focusing on his background to ascertain his motive.

A high-level meeting of senior officials of the government, RPF, and Kerala Police was held in Kannur on Tuesday to review the progress of the investigation. The team also inspected the crime spot at Elathur. RPF Southern Zone IG M Eswara Rao inspected the coaches of the train and suggested the installation of additional CCTV cameras for security purposes. The Railways has demanded the release of the seized coaches after all forensic tests have been completed.

Govt school headmistress transferred over charges of casteism

SARAVANAN MP @Tiruppur

THE headmistress of a government school at Theethampalayam in Vellakoil was transferred on Wednesday following complaints from parents that she made casteist statements against dalit students and imposed penalty if they failed to wear uniform. More than 600 students study in the school.

Narrating their experience, a parent said, "The HM Dhanalakshmi is a disciplinarian and took charge a year ago. Initially, we were happy that she was strict. Over a period of time, we found out that she was harsh only on dalit students. She enforced new rules and collected fine of ₹10 from Dalit students who arrived without uniform. Further, she started to separate dalit students from others and used filthy language against

them. She advised students from other communities not to mingle with the dalit students. Last week, some parents took up the issue with her. She admitted some problems on her part but refused to apologise for her action. We video recorded the conversation and lodged a complaint to education department." According to state secretary

of Dalit Liberation Movement (DLF) S Karupiah, few months ago, a dalit boy studying in class six was humiliated by the headmistress and teachers in front of students. Unable to bear the humiliation, the boy walked 2 kilometres to the Vellakoil police station and lodged a complaint. A constable came to the school and resolved the issue. Parents from dalit community are silent because dominant caste members in the locality are supportive of the teachers."

When contacted, chief education officer Thiruvalar Selvi said she received complaints against the HM on Monday. "On Tuesday, the District Education Officer held an inquiry. We found preliminary evidence against Dhanalakshmi. So, we have transferred her from the school. Department action will be taken against her after we receive the detailed report."



SELF AFFIRMATIVE ACTION Cultural performance by members of the transgender community as part of Telangana Trans Utsavam 2023 at Sundaralah Vignana Kendram in Hyderabad on Tuesday | VINAY MADAPU

Kovai locals chase away sandalwood smugglers

EXPRESS NEWS SERVICE @Coimbatore

TIMELY action by residents of Udayampalayam foiled a bid by a gang to cut down a sandal tree in the locality in the wee hours of Tuesday. The locals said they informed night patrol team about the gang but they failed to turn up.

According to sources, around midnight, a four-member gang tried to cut down a 15-year-old sandal tree on a land belonging to R Ganesan on Kannabiran Mill road. Hearing the sound of axe, residents in the neighbouring apartment contacted TNIE and the information was immediately con-

veyed to police on night patrol in the area.

But the people said police did not turn up.

"Since police did not arrive, some of us gathered courage to prevent the smugglers. We switched on torch lights and raised alarm. As a result, the gang abandoned the attempt to cut the tree and escaped," said a resident who did not want to be named.

On Tuesday morning, TNIE took up the issue with Police Commissioner V Balakrishnan, following which personnel from Peelamedu station visited the locality at 11 am. They assured the locals to register a case and conduct investigation.

65-yr-old reprimanded by wife for boozing, ends life

EXPRESS NEWS SERVICE @Mayiladuthurai

AN elderly man died by suicide in Mayiladuthurai on Tuesday after being reprimanded by his wife for his drinking.

The deceased, A Subramanian (65), was running a tea stall near Arunmozhithevan Main Road, and would drink frequently, according to police.

On Tuesday, after being given an earful for returning home inebriated, Subramanian died by suicide at his house. His death was confirmed at the Mayiladuthurai Government General Hospital. A case has been registered in Mayiladuthurai Town Police Station under CrPC Section 174.

(Assistance for overcoming suicidal thoughts is available on the State's health helpline 104 and Sneha's suicide prevention helpline 044-24640050)

EXPRESS READ

23-year-old man assaults transwoman in K'giri

Krishnagiri: A 23-year-old man was arrested for assaulting a trans woman near Uthangarai on Monday. According to police, S Santhosh of Singarapettai allegedly hit a 10-year-old girl with a stone, who is the niece of transwoman M Reena (23) of Singarapettai on Sunday evening. When Reena questioned Santhosh, he assaulted and abused Reena. Based on Reena's complaint, Santhosh and his mother (45) were booked under the Transgender Persons Act, 2019. ENS

KERALA WATER AUTHORITY e-Tender Notice
Tender No: 01/2023-24/PHC/KNR
AMRUT- 2.0-Pipeline Extension, Providing Water Connection in various Zones of Kannur Corporation- Edakkal Zone, EMD: Rs. 500000, Tender fee: Rs. 19518, Last Date for submitting Tender: 24-04-2023 03:00:pm, Phone: 04972705902
Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-8-2023-24 Superintending Engineer, PH Circle, Kannur

PSPCL Punjab State Power Corporation Limited
(Regd. Office: PSEB Head Office, The Mall, Patiala - 147001)
Corporate Identity Number: U40109PB2010SGC033813, Website: www.pspcl.in
Phone No. 01881-275289 E-mail: Se-hq-ggsstp-ropar@pspcil.in
E-Tender Enq.No. 7394/P-3/EMP-12269 dated: 28.03.23
Dy. Chief Engineer / Headquarter (Procurement Cell-3) GGSSTP, Roopnagar invites E-Tender ID No. 2023_POWER_100100_1 for Procurement of Clinker Grinder Roller sets for bottom ash handling system of stage II & III units at GGSSTP Roopnagar for detailed NIT & Tender Specification please refer to https://eproc.punjab.gov.in from 31.03.23 / 03.00 PM onwards.
Note:- Corrigendum & addendum, if any will be published online at https://eproc.punjab.gov.in
182/RTP-37/23-4/4/2023
76155/12/1524/2022/22755

GOVERNMENT OF TAMILNADU PALLADAM MUNICIPALITY
15th CFC 2022-2023
Form of Contract: Item rate (Two Cover System)
1. Bids are invited for the work "Supply and Delivery 9 Nos of Light Commercial Vehicle (LCV) 2.0 cum capacity to Palladam Municipality" (Two cover system) under the Scheme of - "15th CFC 2022-2023" as detailed below:
Sl. No. Name of Works Estimate Amount (Rs. in lakhs) EMD Amount (Rs.) Period of Completion
1 Supply and Delivery 9 Nos of Light Commercial Vehicle (LCV) 2.0 cum capacity to Palladam Municipality 65.70 65,700 1 Month
2. The Bid documents will be available from 01.04.2023. The bid documents can be downloaded from the website https://tenders.gov.in at free of cost.
3. Bid documents can be downloaded up to 5.00 PM on 10.04.2023. Online submission of tender will also be accepted.
4. Amount of Earnest Money Deposit will be 1% of the Estimate amount.
5. Any additional / further details and conditions related to this tender can be had from the office of the Commissioner, Palladam Municipality on all working days during office hours.
6. Important dates:
1. Date and time of Pre bid meeting: 06.04.2023 at 11.00 AM
2. Last date and time for downloading bid documents: 16.04.2023 at 3.00 PM
3. Last Date and time for opening of bid document: 10.04.2023 at 3.00 PM
4. Date and time of submission of the Technical Bid: 10.04.2023 at 3.30 PM
7. In the event of specified date for submission of bids is declared a holiday, bids will be received and opened on the next working day at the same time and venue.
8. Other Details can be seen in the Bid Documents (ROC No.790/2023/E1 Dated 31.03.2023)
DIPRI 2019 TENDER/2023 Commissioner, Palladam Municipality Tiruppur District

UJVN LTD. (A Govt. of Uttarakhand Enterprise)
H.O. "UJJWAL" Maharani Bagh, GMS Road, Dehradun-248006
Telephone: 0135-2763508, 2763808 Fax 0135-2763508
CIN No. U40101UR2001SGC025866 Website: www.ujvn.com
RO No 308 Dt. 03.04.2023
Time Extension Notice-VII
Name of Work: Design, Engineering, Manufacturing, Supply, Installation, Testing & commissioning of Stator Core, Winding & Re-insulation of Rotor Poles with Class F insulation of Unit # 1 of Ramganga Power Station, Kalagarh.
In reference to e-Tender No. 09/E.E.(Gen)/Klg/2022-23 invited by this office it is to inform that time extension notice has been uploaded on e-procurement portal. Please quote your bids accordingly. For further details kindly log on to http://uktenders.gov.in. All other terms & conditions of tender shall remain unchanged.
1. Last Date/Time for receipt of bid in the portal 21-04-2023 up to 16:00 Hrs.
2. Last date of submission of hard copy of original documents 24-04-2023 up to 16:00 Hrs
3. Date of opening of bid on the website 27-04-2023 at 11.00 Hrs
Executive Engineer(Generation)
"AVOID WASTE/USE OF ELECTRICITY"

COAL INDIA LIMITED (A Maharatna Company)
"All the tenders issued by CIL and its Subsidiaries for procurement of Goods, Works and Services are available on website of Coal India Ltd www.coalindia.in / respective Subsidiary Company, CIL e-procurement portal https://coalindiatictenders.nic.in/ and Central Procurement Portal https://eprocure.gov.in. In addition, procurement is also done through GeM portal https://gem.gov.in".
CHANGE OF NAME
I, RAJEE, S/o.Antony (Date of Birth 10-08-1971) Residing at Door No:23-91, Arasattu Vilai, Kodyoor, Kuzhikode Post -619 176, Kanyakumari District, shall henceforth be known as REJIKUMAR ANTONY. RAJEE
Thuckalay, 04-04-2023

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NAVIGATOR DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	NAVIGATOR DEVELOPERS PRIVATE LIMITED
2 Date of incorporation of Corporate Debtor	September 10, 2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064676
5 Address of the registered office and principal office (if any) of Corporate Debtor	Address: C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi Tamil Nadu - 628008
6 Insolvency commencement date in respect of Corporate Debtor	Date of Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7 Estimated date of closure of insolvency resolution process	September 26, 2023
8 Name & Registration No. of the insolvency professional acting as Interim Resolution Professional	Prakul Thadi IBBI/PA-002/IP-N01149/2021/13806
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500 018. Email: prakulthadi@hotmail.com
10 Address & e-mail to be used for correspondence with the interim resolution professional	Address: D. No. 470/12, HIG-1, Block-5, APHR, Baghlingampally, New Nalankuta, Hyderabad-500 044. E-mail: cirp.navigatordev@gmail.com
11 Last date for submission of claims	April 17, 2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (As per the information available with the IRP)
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable (As per the information available with the IRP)
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) web link: https://pankaj.in/bc-pk/ https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Navigator Developers Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023). The creditors of Navigator Developers Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.04.2023
Place: Hyderabad
Prakul Thadi
Interim Resolution Professional,
Reg. No.: IBBI/PA-002/IP-N01149/2021-2022/13806

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SELVA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Selva Developers Private Limited
2 Date of incorporation of corporate debtor	30/08/2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064564
5 Address of the registered office and principal office (if any) of corporate debtor	No. 106J/88E, Millerpuram road, Palai Road, West Tuticorin, Thoothukudi, Tamil Nadu - 628008
6 Insolvency commencement date in respect of corporate debtor	Date of pronouncement of order: 31/03/2023 Date of receipt of order: 03/04/2023
7 Estimated date of closure of insolvency resolution process	26/09/2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Khicha IBBI/PA-001/IP-P00422/2017-18/10745
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - kmpchennai@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - cirp.selva@gmail.com
11 Last date for submission of claims	17/04/2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available with IRP)
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable (As per information available with IRP)
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Selva Developers Private Limited on March 31, 2023 (Copy of order was received on April 03, 2023). The creditors of Selva Developers Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 04/04/2023
Place: Chennai
Sd/- Mr. Anil Kumar Khicha
Interim Resolution Professional of Selva Developers Private Limited
IBBI/PA-001/IP-P00422/2017-18/10745
AFA valid upto 25th October 2023

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHAFT DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Shaft Developers Private Limited
2 Date of incorporation of corporate debtor	11/09/2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064685
5 Address of the registered office and principal office (if any) of corporate debtor	C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Tamil Nadu - 628008
6 Insolvency commencement date in respect of corporate debtor	Date of pronouncement of order: 31/03/2023 Date of receipt of order: 03/04/2023
7 Estimated date of closure of insolvency resolution process	26/09/2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Khicha IBBI/PA-001/IP-P00422/2017-18/10745
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - kmpchennai@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - cirp.shaft@gmail.com
11 Last date for submission of claims	17/04/2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available with IRP)
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable (As per information available with IRP)
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Shaft Developers Private Limited on March 31, 2023 (Copy of order was received on April 03, 2023). The creditors of M/s Shaft Developers Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 04/04/2023
Place: Chennai
Sd/- Mr. Anil Kumar Khicha
Interim Resolution Professional of Shaft Developers Private Limited
IBBI/PA-001/IP-P00422/2017-18/10745
AFA valid upto 25th October 2023

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GROUSE PROMOTERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Grouse Promoters Private Limited
2 Date of incorporation of corporate debtor	05/11/2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2007PTC065282
5 Address of the registered office and principal office (if any) of corporate debtor	2/18/3, North Block, Ganesh Nagar, Palayamkottai Road, West Tuticorin, Thoothukudi, Tamil Nadu - 628003
6 Insolvency commencement date in respect of corporate debtor	Date of pronouncement of order: 31/03/2023 Date of receipt of order: 03/04/2023
7 Estimated date of closure of insolvency resolution process	26/09/2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Khicha IBBI/PA-001/IP-P00422/2017-18/10745
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - kmpchennai@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: cirp.grouse@gmail.com
11 Last date for submission of claims	17/04/2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available with IRP)
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable (As per information available with IRP)
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Grouse Promoters Private Limited on March 31, 2023 (Copy of order was received on April 03, 2023). The creditors of M/s Grouse Promoters Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 04/04/2023
Place: Chennai
Sd/- Mr. Anil Kumar Khicha
Interim Resolution Professional of Grouse Promoters Private Limited
IBBI/PA-001/IP-P00422/2017-18/10745
AFA valid upto 25th October 2023

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VENUE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	Venue Developers Private Limited
2 Date of incorporation of corporate debtor	29/10/2007
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2007PTC065212
5 Address of the registered office and principal office (if any) of corporate debtor	2/18/3, North Block, Ganesh Nagar, Palayamkottai Road, West Tuticorin, Thoothukudi, Tamil Nadu - 628003
6 Insolvency commencement date in respect of corporate debtor	Date of pronouncement of order: 31/03/2023 Date of receipt of order: 03/04/2023
7 Estimated date of closure of insolvency resolution process	26/09/2023
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Khicha IBBI/PA-001/IP-P00422/2017-18/10745
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 E-mail: - kmpchennai@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Address: - No. 184 Poonamalle High Road, 6-FF, Golden Enclave, 1st Floor, Kilpauk, Chennai, Tamil Nadu - 600010 Email: cirp.venuedevelopers@gmail.com
11 Last date for submission of claims	17/04/2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available with IRP)
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable (As per information available with IRP)
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Venue Developers Private Limited on March 31, 2023 (Copy of order was received on April 03, 2023). The creditors of M/s Venue Developers Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 04/04/2023
Place: Chennai
Sd/- Mr. Anil Kumar Khicha
Interim Resolution Professional of Venue Developers Private Limited
IBBI/PA-001/IP-P00422/2017-18/10745
AFA valid upto 25th October 2023

